

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:883/99

DATE OF DECISION:9.3.2000

Shri Pandit Waman Chhapchhade Applicant.

Shri S.V.Marne Advocate for  
Applicant.

Versus

Union of India and others Respondents.

Shri R.R.Shetty Advocate for  
Respondents

**CORAM**

Hon'ble Shri S.L.Jain, Member(J)

(1) To be referred to the Reporter or not? No

(2) Whether it needs to be circulated to no other Benches of the Tribunal?

(3) Library.

no.

*S.L.Jain*  
(S.L. Jain)  
Member(J)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 883/99

Thursday dated the 9th MARCH 2000

CORAM: Hon'ble Shri S.L.Jain, Member(J)

Pandit Waman Chhapchhade  
Residing at  
398, Uttam Nagar,  
Pune. ....Applicant.

By Advocate Shri S.V.Marne.

v/s

1. Union of India through  
The Secretary  
Ministry of Defence  
South Block,  
New Delhi.
2. The Commandant  
National Defence Academy,  
Khadakwasla,  
Pune. ....Respondents.

By Advocate Shri R.R.Shetty.

ORDER (ORAL)

{Per Shri S.L.Jain, Member (J)}

This is an application under Section 19 of the Administrative Tribunals Act 1985 for a direction to the respondents to include the name of the applicant in the seniority list to be prepared by the respondents in accordance to the judgement 3.6.1999 with a declaration that he is entitled to be regularised in accordance with the Rules.

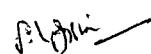
2. On perusal of para 1 of the written statement, it is made out that the applicant has worked from 13.9.1989 to 13.10.1989 and 10.1.1991 to 28.2.1991 as Safaiwala. It is further alleged that the applicant's name is already included in the seniority list as per the order of the of the Tribunal dated 3.6.2000

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3. In view of the above admission, the grievance of the applicant has been made out. Hence the OA has become infructuous. As a consequence claim of the applicant be considered for group 'D' post.

4. In the result OA is disposed of as become infructuous.

  
(S.L.Jain)  
Member(J)

NS